Signature of the Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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Cheek on 31-1-12

Section Officer / In charge

19/8/87-(7) 11/5/90 Hon Mr K. J. Ramon, A.M. How M. D. K. Agrand, J.M. The applicant in person. Shi A sourstan, is present on behalf of the opposite parties. The applicant want adjournment The prayer is allowed. List the cen for heavy on 24/9/90 Mean while, the respondent, may for Conta within 6 weeks. Rejoinde if any may be pet of within 2 veels, the efter The care is fitten old one which will not be adjourned further on the date proced. 1900 <u>Ja____</u> V.M. AM. No setting Adisto. 12.12.70 ca tiled, CA tiled in the affect for condonal of later allicant No engled SFY

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12.12.90 D.R

Both the parties

core present today

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before me on

2.1.91 for filing

R.A. by applicant.

2.7.91

Applicant is present today. He desires time for filing Regainder. Applican to file Regainder by 31.1.91. 0.P.'s side is not present

31.1.91

Applicant to gel ujounder Ly 15.3.91

15.3.91

D. R

Respondent's side is

present. Applicant's

side is absent today.

Applicant is ordered to

file R.A. by 9.5.91.

A3

14.11.21

D: 12.

How foresent for the both forther hit for Irling R.A still 6.1.92

6.1.92

D.R

Both the parties are absent. Applicant to file Regainder by 12/3/92

D.B

Applicant is present. He is ordered to file Regoinder by 13/5/92

13.5.92

D.R

Applicant's lide is

parsent. He did not

file Rejoinder till

today. He is Ordered

to file it, by 27/7/92.

Dated: 10.12.1992.

Hon'ble Mr. Justice U.C.Srivastava, VC
Hon'ble Mr. K. Obayya, Member (A)

The learned counsel for the applicant lives in curfew. Accordingly, the case is adjourned to 2-2-93.

A.M.

V.C.

2/2/93 Hon.Mr. Justice U.C.Srivastava, V.C. Hen.Mr. K. Obayya, A.M.

As the pleadings are complete the case is disposed of after hearing the counsels for parties. Judgement has been dictated in the open Court,

(tgk) A.M

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH) ALLAHABAD.

T.A.No.1918/87(T)

ON. A. C T.A.NO.

ÜF 199

·	Pate of decision: 2/2/93
• • • •	Shri Pal & Others
••••	Shri Vishal Jingh Advocate for the petitioner.
	Versus
*****	U.D. & Others
•••••	Shri A.Srivastava.
	Advocates for the Respondent (s)
DRAM 3.	特在水水块排除物理水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水水
	The Hon'ble Mr. Justice U.C. Grivesteva V.C.

C

The Hon ble Mr. K. Obayya, A.M.

1. Whether Reporters of local papers may be allowed to see

2. To be referred to the Reporter or

3. Whether their Lordships wish to see the fair copy of the judgment ?

4. Whether to be circulated to all other Benches ?

Signature

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

T.A. No. 1918/87(T)

Shri Pal & Others

: :

Applicants

Vs.

Union of India & Others.

::::::

Respondents.

Hen.Mr. Justice U.G. Srivastava, V.C. Hen.Mr. K. Obavva. A.M.

(By Han .Mr .Justice U.C .Srivastava, V.C.)

This application has been filed against the reversion order dated 23/7/85 reverting the applicant from the post of C.F.C. Gangman. The applicant No.1 has started his service as a Black smith in the year 1974 and applicant No.2 was recruited in the year 1976. The applicant was transferred and sent to Kanpur on 15/3/78 as a member of the team of the welding gang. 30 persons were given appointment and sanction for the appointment was only upto 5/3/78 and on this arrangement they continued upto 19/12/80. The applicants were only daily-wage worker s.

2. According to the applicants after completing 6 years of service they were treated as temporary employees and they were given C.P.C. scale from 15-1-90 in pursuance of the Railway Board's Circular dated 21-3-74. They were treated as temporary employees and they were given C.P.C. scale and that is why afterwards they were given regular scale also. According to them because of the intervention of Uttariya Railway Mazdoor Union, this reversion order was passed. The applicants made representations but the same were not considered and that is why they have challenged this order.

- The respondent's have opposed the application and 3. they have stated that the permanent gangment were directed te work at Sultanpur, but the applicants No.1 & 2 were not sent from Faizabad as applicants No.1 & 2 uere out of employment since 17-9-76 and 298/37 while applicant No.3 was never appointed under Assistant Engineer, Faizabad. They came to Sultangur on their own accord and none of the applicants were working at Saizabad when the welding twem started working from 5/3/78. The applicant No.3 never worked in Railway prior to 2/1/78. The applicants No.1 & 2 were casual labours only. As such they were not competent to get permanent appointment unless they were declared as successful in the screening. It was never the intention of the Railway Administration to give any harm to the applicants and as a result of the negotiations between the Railway Administration and the recognized Union of which these applicants were also members, this decision was arriv-ed at. As the applicants were not entitled to regular appointment after 6 months regular service, they were only given appointment as temporary casual labourer. The applicants were given a temporary status. They were appointed only for job of casual labour for specific period and on completion of sanctioned period and completion of the work on which they were working, they may be put off from the work. Work was not available for the post in which they were appointed and that is why they were given temporary status and that is why they became members of the Union as casual labourers.
- 4. It appears that the sanction of the post came to an end and that is why they were reverted to the post of gangmen. In case the sanction is revived and the post is available, their case for the said post for regularisation

could have been considered which shall even now be considered and their seniority cannot be byerlooked. But for the above observations for considering the applicants for regularisation and promotions in case vacancies are available, in case their turn comes in preference to their juniors, the application is otherwise dismissed. No order as to the costs.

Member(A)

Vice-Chairman.

Dated: 2nd February, 1993, Lucknow.

(tgk)

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GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

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Date of institution	Date of decision

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e record and compared the entries on this sheet with the papers on the record. I have made all necestry corrections and certify that the paper correspond with the general index, that they bear Court-fee mps of the aggregate value of Rs.

that all orders have been carried out, and that the record is applete and in order, up to the date of the certificate.

Munsarim

Clerk₁

In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.
Writ Petition No. 1985.

Sri Pal and others

... Petitioner

Versus

Divisional Railway Manager and others

Opposite Parties.

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Vishal Counsel for the Petitioners

Lucknow: Dated ,1985. August 8



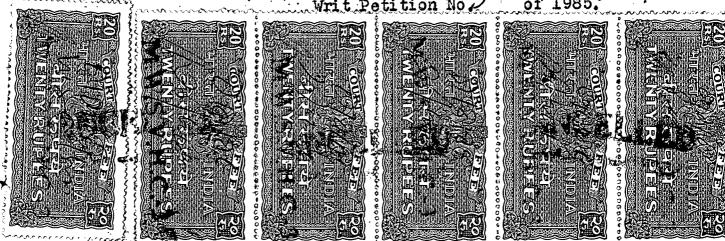




the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.

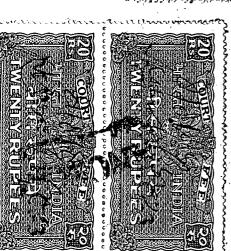
of 1985. Writ Petition No.











Book

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- Sm Pal, aged about 31 years, son of Sri Dwarika, r/o P.W.I.(I) Workshop N. Rly. Sultanpur.
- 2. Sri Ram S/O Ram Sunder, r/o P.W.I.(I) Workshop, N. Rly. Sultanpur.
- 3. Ram Murat s/o Angnoo, r/o P.W.I.(I) Workshop, N. Rly. Sultanpur.

Petitioners

Versus

- 1. Divisional Railway Manager, Northern Railway, Lucknow.
- Distsional Engineer III, Northern Rly. Hazratganj, Lucknow.
- 3. Asstt. Engineer, Northern Rly. Sultanpur.
- 4. P.W.I.(I), N. Rly. Sultanpur:

Opposite parties

The petitioners above named most respectfully beg to submit as under :-

1. That the petitioner no.1 was initially appointed at Jaunpur as Blacksmith with P.W.I. in 1974. There he lived for about three and half years. The petitioner worked in Jannpur, Faizabad, Shahga-nj, etc. The petitioner no.2 was also recruited as

2. That in November 1977 it was decided by Sri Phool Singh, D.E.N.(I) Lucknow that a team of welding gang be arranged at Sultanpur Sub-Division under charge of P.W.I.(1) Sultanpur.

Blacksmith in 1976 at Faizabad and Rudauli.

That Faizabad Sub-Division was also under the charge and control of D.E.N.(1) Lucknow. It was decided by D.E.N.(1) Lucknow to take two trained welders on daily wages from Faizabad Sub-Division where welding team was already working.

4. That one Sri Raja Ram who was permanent man in welding team was directed to go to Sultanpur Sub-Division with two persons. The petitioner no.1 welder and Sri Ram, petitioner no.2, who were trained in welding trade and Ram Murat, petitioner no.3 and few khalasis were also made to go to the Sultanpur Sub-Division in welding team.

5. That the petitioners were sent to Sultanpur sub-division to join on 5.3.1978. When they reached Sultanpur all the thirteen personswere appointed. This was sanctioned vide E.L.A. No. 134/DS/SLN/77-78 dated 29.11.77 and this was given given effect from 5.3.1978. The sanctioned E.L.A. given effect from 5.3.1978. The sanctioned E.L.A. dated 29.11.77 is annexed as Annexure 1 with this writ petition.

Sourt, Allahara

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6. That petitioner no.1 and petitioner no.2 were appointed at the wages of Rs.8.50 per day, as evident from Annexure 1. Pther person was also appointed at the wage of Rs.6.50 per day and 10 Khalasis at the wages of Rs.5.50 per day. The welding team started at Sultanpur. That this arrangement went till 14.1.1980.

7. That the petitioners nos. 1 and 2 cm 3 completed six months continuous service and were thus treated as temporary and were given C.P.C. scale from 15.1.1980 under para 6101 of the pointed slip. The relevant para is quoted below:

"Serial No.6101 - Circular No.220 E/190-VIII(EIV) dated 21.3.1974.

Sub: Employment of casual labour on Railway Granting of outhorised scale of pay to casual labours on completion of 9 months now four months continuous service. Attention is invited to Railway Board's letter No.B-72/RLI-69/3(1) dated 12.7.73 wherein the Board, while accepting the recommendation of the Railway Labour Tribunal have decided that casual labour other than those employed on projects should be treated as temporary, after the expiry of 4 months! continuous employment, instead of 6 months as existed previously. It follows that its the responsibility of the administration to bring the casual labour who have continuously been employed for a period of 4 months to authorised scale of pay. It is, however, observed that in some departments casual

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labours are not brought on authorised scale
of pay and continue to be employed as casual
labour rates. Non-granting of authorised
scale of pay to such labourer on expiry of 4
months attracts the provisions of Board's
order. It is understood that in all estimates
prepared by the executive officers concerned
provision afor staff is made on C/L rates. This
may be so on account of limited funds allotted
for the work. All T.L.As. are also sanctioned

making provision for employing men on C.L. rates

and on account of this casual labours are not

being brought on authorised scale of pay after

the stipulated period.

It is desired that all concerned should be advised in this regard to make provision for labour on authorised scale of pay so as to comply with Railway Board's orders referred to above. By doing this, you may be slightly overbudgeting inasmuch as for the first 4 months the provision would be made on authorised scale whereas staff would be appointed on casual labour rates but this slight over-budgeting would be desirable to ensure that Railway Board's orders are implemented and there should be no labour unrest on this account.

The officers concerned should also be instructed that no casual labour is prevented from working on such jobs so as to deprive him of earning the status of a temporary Rail way servant on the expiry of his continuous Employment of 4 months.

Court, Allahaba

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It may however again be clarified that only casual labour employed in works other than project are to be given authorised scales of pay on continuous employment of 4 months."

It is submitted that when the petitioners were treated as temporary and were given C.P.C. scale then they are entitled to all rights and previleges admissible to temporary railway servants as laid down in the Indian Railway Establishment Manual. The Opposite Party no.1, without giving any opportunity to the petitioners, under the influence of Uttari Railway Mazdoor Union, Sultanpur passed the order of reversion which is penal in nature. Further, the petitioners are entitled to the benefits of the Discipline and Appeal Rules.

- 8. That the petitioners were given regular pay scale as per paragraph 7 above. After giving due consideration the scale of Rs.200-250 was sanctioned. This scale was also given to the other staff. At this time the fixation was also not justified as equivalent grate of 8.50 per day was Rs.260-400.
- 9. That the petitioners worked as temporary Welders and Blacksmith in the Welding Team to the entire satisfaction of their superiors and worked from Zafrabad to Utraitia on Lucknow-Sultanpur route and Zafrabad Section. They carried on the work with the entire satisfaction of the superiors. The opposite party no.1 gave one

21) 4/14

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certificate of merit to the petitioners. The certificates are annexed as <u>Annexures 2 and 3</u> with this writ petition.

10. That the petitioner no.1, Sri Pal, and petitioner no.2 worked on two tanks for getting the speedy work. They successfully performed the work. The petitioner no.1, Sri Pal, who was charged for welding was sent for training to Thermit Portion Plant, Charbagh, Lucknow. The petitioner was granted competancy certificate. The petitioner no.2 and Junear not sent for training as the training was only for Welders and not for Blacksmith. The training certificate is annexed as Annexure 4 to this writ petition.

11. That both these petitioners were given award for their work, as is evident from Annexures 2 and 3.

Court, Allabara

which negotiates with the opposite party no.1 and administration never recommended both these petitioners for promotion or for any benefit, although both the petitioners deserve promotion.

The Uttariya Railway Mazdoor Union felt jelous with the petitioners when they were given the certificates by opposite partyx no.1, who appreciated the work. The Union met the opposite party no.1 who communicated the decision through opposite party no.2. The decision is annexed as

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Annexure 5 and 5. A with this writ petition. is submitted that this decision is in violation of Rules.

That the representation of the 13. petitioners were given to the opposite party no.2 which he recommended to D.E.V.III on 12.9.1984. This recommendation is annexed as Annexure 6 with this writ petition. On the recommenda, the opposite party no.2 sent his sanction. This sanction is annexed as Annexure 7 with this writ petition.

That the opposite party no.2, after 14. allowing the representation, as recommended by opposite party no.3, serve the scale of Rs.260-400 from 15.9.84. This grade was subsequent and sanctioned from 15.3.85. This sanction is annexed as Annexure 8 with this writ petition.

That both the petitioners passed the requisite test and they have already completed continuous service of six months and therefore are entitled for regular appointment and when the grade was given it was considered and fuly The grade was sanctioned to found suitable. them after due consideration.

That the petitioners worked in the 16. scale of Rs. 260-400 from 15.9.1984 and for no fault of theirs the opposite party no.1 passed

reduction in rank and is a punishment to the petitioners. This reduction from the scale of Rs.260-400 to Rs.200-250 will operate as a penalty for which there would be a loss of emoluments and previleges of that rank. The petitioners were given C.P.C. grade under the rules and regulations when they completed 120 days continuous service.

The order of reversion is annexed as Annexure No.9 with this writ petition. Withdrawing the grade of Rs.260-400 would mean that the petitioners are even deprieved from the status which they acquired as

temporary servants.

is going to subsist then in that case it would be a punishment and would be a reduction in rank which visits the petitioners with panel consequences. The petitioners have a right to the post and rank and are entitled to the grade of Rs.260-400 which was banctioned. After prolonged correspondence with the opposite party no.1 who after considering the para 1940 conquered the opinion of opposite party no.2. The relevant para is reproduced below:
"Serial No.1940 - Circular No. 831-E/253/2"

Sub: Absorption of casual labourers in regular vacanties.

(Eiv) dated 4.2.1963.

A copy of Railway Board's letter No. E(NG)-62 CL/36, dated 16:1.1963 is reproduced below for information and guidance.

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21/ 1/1019

Central Administrative Tribunal Lucknow Bench

	INDEX SHEET
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Office copy of notices

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Instances have come to the notice of the Board where casual labourers engaged in work charged establishment of certain departments get promoted to semi skilled skilled and highly skilled categories due to non-availability of departmental candidates and continue to work as casual employees for very long periods. On their absorption in regular posts they again start from unskilled posts and thus sustain monetary loss. obviate such hardships the Board have decided that such casual labourers should be straightway absorbed in regular vacancies in skilled grade (provided they have passed the requisite trade test) to the extent of 25 per cent of the vacancies reserved for departmental promotees from the unskilled and semi-skilled categories. with The staff so absorbed in skilled categories will take their seniority below the departmental promotees. (This disposes of Dyt. C.P.O. Southern Rly. D.O. letter No.POS) 535/1/20 dated 24.9.1962)."

Court Allahard

malafide and arbitrarily in reverting the petitioners and retaining Sarvari Daya Ram and Mahi Lal, who were also casual labourers and working as Blacksmith in the scale of 260-200, and Sri Manohar, Raju, Shobh Nath, Chedi, who are Hammermen like the petitioner no.3 and are getting the scale of 250-270 and Chanshyam, Welder who was initially given

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the scale of Rs. 210-270 as the petitioner no.l and 2 and has now been given the scale of 260-400. All these persons are in C.P.C. scale. The opposite parties arbitrarily reverted the petitioners nos. 1,2 and 3, ignoring the fact that other persons who were similarly situated are retained and under the pressure of the Uttariya Railway Mazdoor Union the opposite parties have passed orders of reversion, Annexure 9 dated 23.7.1985.

19. That the petitioners have completed 120 days continuous service on open line in the division and prior to their discharge the opposite parties should have, kept for screening, specially when their juniors were still working in the same grade. The opposite parties have reverted the petitioners under the influence of the Uttariy Railway Mazdoor Union.

20. That the order Annexure 9 is bad, inoperative, inter alia, on the grounds mentioned below:-

GROUNDS

- (i) Because it is the reversion and reduction in rank which has visited the petitioners with civil consequences.
- (ii) Because the impugned reversion order has postponed the future promotion with to indefinite period of time.

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(iii) Because the juniors were retained whose record is in no way superidr to those of the petitioners, but they have been retained and the petitioners are reduced to the lower rank.

- (iv) Because the impugned order, the juniors have been retained and the petitioners have been reduced to lower rank against the orders of the Railway Board under printed slips nos. 1940, 5909 and 6101.
 - (v) Because the statutory rules have been violated as the adequate opportunity has not been granted to the petitioners before passing reversion orders.
- (vi) Because under the pressure of

 Uttariya Railway Mazdoor Union

 and on the decision taken by them

 the opposite party no.1 agreed

 to the reversion of the petitione:

 over-ruling and ignoring the Rail

 Board's order in printed slips No

 1940m 5909 and 6101, which no one

 empowered to change except the Rail

 Board itself.
- 21. That these are the errors appared

(A20)

the face of records and the petitioners are entitled to a writ in the nature of certorari quashing Annexure 9 dated 15.7.85 passed by the opposite party no.1.

22. That there is no other adequate remedy except a petition under Article 226 of the Constitution of India.

wherefore it is most respectfully prayed that Your Lordships may be pleased to quash the orders dated 23.7.1985, Annexure 9, passed by P.W.I.(I) Sultanpur; and further Your Lordships may be pleased to issue a writ in the nature of mandamus commanding the opposite parties not to revert the petitioners.

Oishal Singly Counsel for the Petitioners

Lucknow: Dated
August 4 ,1985.

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Pal and others

Petitioners

Versus

Divl. Rly. Manager and others

Opposite Parties

Annexure No.1

Northern Railway

A. E. M. - S. L. H.

Sub: C.P.C. scale to Artisan staff appointed on daily wages.

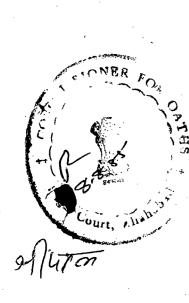
In connection with awove, please take action as per previsions in printed serial No.1940, 5908 and 6101 for your information, gist of above printed serials given below.

P.S.No.1940 - Such C.L. appointed as semi skilled, skilled grade should be absorbed in the regular vacancies to the extent of 25% vacancies.

P.S. 5908 - Normally C.L. in semi skilled/skilled grade should not be engaged without proper trade t test for which a panel is to be maintained. If no panel exists if any such C.L. without trade test has been engaged their suitability should have adj adjudged before attaining temporary status.

P.S. 6101 - A C.L. after completion of 120 days of continuous work could be given C.P.C. scale provided above conditions are fulfilled.

S.M.III



14 A282

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Pal and others

Petitioners

Versus

Divl. Railway Manager & others .. Opposite Parties

Annexure No.2

No.344

Competency Certificate

This is to certify that Sh. Shri Pal S/O Sh. Dwarika (Designation) Gangman working under P.W.I./Sultanpur attended the training course of Thermit Welding from 19.1.82 to 25.1.82 and has successfully completed the course in Thermit Welding.

Sd/-Works Manager Sd/-Officer on Special Duty

Lucknow

Dated 25.1.82.



In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

Sri Pal and others

Petitioner

Versus

Divl. Railway Manager & others Opposite Darties

Annexure No.3

Divisional Railway Manager Northern Railway Lucknow.

Railway Week - 1981

Commendation Certificate

Shri Sri Ram son of Ram Sunder Gangman in C.P.C. scale under PWI(I) Sultanpur is a hard worker. He is generally utilised to work as Blacksmith-cu-Welder. He has given the progress of 8 to 12 joints per day. His services can be utilised in all sphere of P. Way i.e. he can be utklised as Mate, Trolleyman, Blacksmith, Welder, etc.

In recognition of his good work done, a cash award of Rs. 50/- and a commendation certificate is sanctioned to him.

A copy of this certificate is being placed in his service record.

Sd/- -

(H.S. Chatta) Divisional Railway Manager, Lucknow.



In The Flor. les Frigh court of Frederically AP Allahabas Seri Ral and others is Demisional Rantary Monger a Annexure no 4 Certino This is to certify that The Blow Police sto Sh Down (Designation) Some Working under P.W. 9/ Salla pin ... attended the training course of Thermit Welding from 181.82 to 25 1 stand has successfully completed the course in Thermit Woldang

after



(A25) (5)

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Ral and others

Petitioners

Versus

Divl. Rly. Manager & others ... Opp. Parties.

Annexure No. 5

Northern Railay

No.48/DRM/SLN/ELA/84-85 AEN/SLN Divl. Office Lucknow. Dated 15.7.85

Sub: Engagement of Artisan staff from Class IV staff in C.P.C. scale.

On date it has been decided in the implementa - tion meeting of URAU that URAU's PNM decision against item 241 of 69 PNM for Artisan staff should be strictly followed in supersession of all orders.

Hence Artisan staff in your sub-division not to be given CPC scale on a date subsequent to the decision.

Anybody who has been given CPC scale after that date should go back to his substantive post and his pay should be charged accordingly and the sanctioned HLA in CPC scale should be treated as cancelled and fresh ELA submitted.

28/4/07
Count Allababad

D.E.N.(III) 15.7.85.

(A26) 18

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Pel and others

..... Petitioners

Versus

Divl. Railway Manager and others.. Opp. Parties.

Annexure No. 5-A

Sub: Items for implementation decided with Union.

Ref: File No. 473W/Imp/URMU letter No. 43/W/PHM/URMU/Imp. dated 12.9.83 to DPO.

<u>Item 241</u> 69th

This was with-held with the consent of both the Unions. However, it has been decided that these persons will be replaced by candidates recruited as artisans against 25% direct recruitment quota from open market.



In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Pal & others

Petitioner

Versus

Divl. Railway Manager & others : Opp. Parties.

Annexure No.6

Northern Railway

Office of the Asstt. Engineer, Sultanpur, dated 12.9.1984.

S.M. Srivastava AEN/Sultanpur.

D.O. No. W/3/84

Dear Shri Verma,

Reg: Welding gang in the section of PWI(I)pSLN.

The welding gang under PWI(I)/SLN was created in the year 1978 with the following staff:-

@ Rs.8.50 per day @ Rs.8.50 per day (in place of one aligner and one Moulder) B/Smith

@ Rs.6.50 per day @ Rs.5.50 per day.

The above staff continued on daily wages upto 14.9.1980. From 15.9.80 due to de-casualisation and sanction of authorised scale to the casual labour who had completed more than 180 days, the above staff were granted the scale of Rs. 200-250 irrespective of the category whereas the Welder and Blacksmith should have been given the grade of Rs. 260-400 (equivalent grate of Rs. 8. 50 per day) and Hammerman in grade Rs. 210-270 (equivalent The staff did not grade of Rs.6.50 per day). complain as they were not aware of the entitled equivalent grades.

From time to time they have been representing that they should be given their equivalent grade but the work of welding was not going smoothly and continuously due to certain administrative difficulties like non-availability of petrol and portions etc.

A 28) 20 /

though the staff should not have been denied their rights. Now them work of welding is going on smoothly and the staff is again representing for their due right which is fully justified.

Hence, it is requested that the post of Welder, Blacksmith and Hammerman should be granted their due grade. The present sanction of the Welding gang is expiring on 14.9.84 and fresh ELA with revised scale is being attached for sanction please.

an agreement with the Unions that no casual lavour should be given skilled grade and only permanent men should be absorbed against skilled vacancies and stimes order were issued in the past to discharge all the skilled casual labour but again it was postponed due to stay order received from the court at certain places and status quo has been maintained. Had the above casual labourbeen given their proper grade on 15.9.80 this difficulty would have not arisen and by granting the skilled grade to them we will not be violating the agreement with the Unions for not appointing casual labour against skilled grade.

I would further add that if we deny their legitimate rights they will again represent through Unions and since their grievance is genuine, we will have to accept hheir demand.

DA one ELA

Sincrely Sd/-(S.N.Srivastava)

Shri B.J. Verma, Divl. Engineer III Northern Railway Lucknow.

Court, Allabituad

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In the Hon' Me High Court of Andicature et Alighabed Lucknow Beach, Lucknow.

writ Netition No. of 1995.

Sri Pal and others

... Petitioners

Vermon

Bivl. Rly. Hamager and others

... Opp. Partion.

Annexuve No. 7



In The Hor like tagh cont of Tweliteature At Allahabad (hickoron Beney) Souland alhir Va Donibarial Rahanag Manages

Annow we no 7

Northern Railway.

Office of the PWI (I) SIN

Pared : 30.6.85.

No. 20/8/85

The Asstt: Engineer, Sultenpur

C/o DEN (III)/LKO.

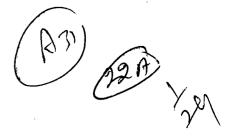
Reg:- Representation of UNMU/SIN for giving the scale of 8.260-400 to 5/hri Shri Pal s/o Dwarks Ty. Welder and Shri Shri Ram e/o Rem Sunder Ty. H/Smith.

enigination As desired the history of the organization of welding team under PWI(I) SIN alongwith full details of the case is furnished below for yourperusal pleases-

That some time in Nov. '77 it was desired by the then DER(I)/IKO Shi Phool Singh to form a welding teem in SIK sub division under charge of PMI-1/SIN .Since PDSub.Division was also under the charge of DEN(I)/INO, he instruted to take two trained welders (" daily rates) from FD sub divid on where there was a welding team already in existence .A

Shri S. Wharivastava the then PWI/FD was contacted and he directed one Shri Hja Rem permanent welder from PD alongwith two trained men in walding trace that is S/Shri Bri Pal Son of Dwarks and Shri Ram Son of Ram Sunder along with three or four khallmais . These two men were engaged in FD sub-division i.e. at RDL , FD , SHD and JNU at the rate of \$450 per day and consequently when they came here a sanctioned of 13 men i.. e one welder, one B/Smith , one When and 10 Khallesis were asked for which ELA was sanctioned wide No. 134/DS/SIM /77-78 dated 29.11.77 and the same was operated on 5.3.78 8/ hri Sri Pal son of Dwarks was appointed as a welder and Shri Ram Son of Ram Sunder as Macksmith at the rate of \$8.8/50 per day and Shri Ram Marat Son of Sri Ram Khekwan as H/Man at the rate of N. 6/50 per day and 10 Khallesis at the rate of 2.6/-per day and as such the welding team was started here with effect from 5.3.78 and is continuing since then.

silvim



The details list of the ELA senctioned for welding work is also enclosed for your perusal please.

These two men are continuously working since 3.6.78 as welder and blacksmith at therete of \$2.8/50 per day and the same rate was continued upto 14.1.80. When CPC was seele was considered to be given to them, ELA for these men was submitted for CPC seele of \$2.260-400 but the same was not approved by the them AEN/SIN and the scale of \$200-250 was got sanctioned to all the staff irrespective of the category whether working as velder, \$2.50 mith, \$2

It is also true that the moth the above named have worked as temp. welder and B/Smith in welding team on entire LAS Section from ZBD to UTR . They carried out the work of conversion of ordy. rail to SMP, SWP to LMR and LMR to CMR in the sections of PWIs SKNR, (I) SUM, and NHH.

Both the abovementioned staff are walder cum

Blacksmith and as make such both have been utilised as

welders on two misses tanks at certain occasions for progress

ing the work. Spint Pal Son of Bwarks who is being charged

as welder was directed to Thermit Portion Plant Charbagh

Lucknow for necessary training andhe had obtained competency

certificate from there but Sri Ram sonof Ram Suid or who

is charged as B/Smith was not sent for training as the

training is conducted for welder only.

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These two men knex have also been awarded cash award of 8.50/- each with commendation certificates for their best performances during 1981 by the then DRM/LKO (copy enclosed for perusal please).

These two ment did not complain to any union as their cases was being represented to DSSs in their respective inspections buyus and they have full faith that the administration will certainly do justice and grant their legitimate rights by giving them scale of & 260-400 as they are working and doing the job of that grade.

Their representation was force reed bide this office letterNo. 202 /84 dated 6.9.84 to ASN/SIN and he we kind enough to send the ELA of 8.260-400 and the same was senctioned vide 133/DRM/SIN dated 10.10.84 for six months from 15.9-84 but due to certain queries they were not given that scale of 8.260-400 with effect from 15.9.84 .Again their ELA was sanctioned vide 1/DRM/SIN dated29.3.85 for six months from 15.3.85 to 14.9.85 and they are now being charged in this grade with effect from 15.3.85.

appellent Rem Pal S/O Chautiwhoves initially as casual labour G/M of PWI-II/SIN unit and that of T/Deptts unit was engaged under PWI-I/SIN as Ty.G/nep. with effect 3.2.78 in ty gangs and continued upto 2.3.78. that is for 28 days -Again on 15.6.78 he was engaged in Melding gang as Ty. G/Man at the fate of 8.5/ per day. He has never worked either as welder blacksmith. H/Man. Looter, Moulder or aligner in this unit or in any other unit.

It would also be not out of way to mention that S/Sri Daya Ram . Mahai Lal casual labour E/Smith are getting the seals of & 260-400 in T/Depot and S/Shri Manchar . Rajoo,

Myim

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Sinciples.

Shobnath, Chedi H/Man and getting the scale of E. 210-270 and am Shri Ghanahyan Welder of T/Depot who was initially given the scale of E. 210-270 (CPC) has been given the scale of E. 210-270 (CPC) has been given the scale of E. 260-400. These all men are of CPC scale.

Brought to your kind no ice for perusal please.

80/

CPWI/SIA.

Sulver 1

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No. of 1985.

Sri Pal and others

· · · Petitioners

Versus

Bivl. Rly. Manager and others ... Opp. Parties.

Annexure No. 8



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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No.

of 1985.

Sri Pal & others

.... Petitioner

Versus Divl. Rly. Manager and others

.... Opp. Party

Annexure No.9

No.E/4/EL/85

Dt. 23 July 85. ~

The PWI I SLN

Sub: Engagement of CPC scale Artisan staff.

Ref: DENIII Lko's letter No. 48/DRM/SLN/ HLA/84 dt. 15.7.85.

A copy of DEN III's letter quoted above is enclosed. As desired by DEN III the staff working as Welder, B/smith and Hammerman in CPC scale should be reverted and revised ELA be submitted atonce.

DA 1

A.E.N. SLN

Morthern Railway

No.4/E/85

Office of PWI (1) Sultanpur, dt. 23.7.85.

Sri Shri Pal S/o Dwarka, CPC Welder Sri Shri Ram s/o Ram Sunder, CPC B/smith Sri Ram Moorat s/o Angnoo CPC H/man.

Sub: Engagement of CPC scale Artisan

With reference to DEN II/Lko.'s letter No. 48/DRM/SLN/ELA/84-85 dated 15.7.85 and AEN/SLN's letter No. E/4/CL/85 of 23.7.85 you are hereby reverted and you will be absorbed as CPC Gangman with immediate affect.

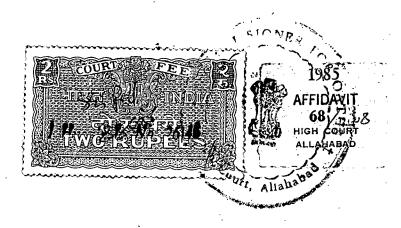
Please acknowledge receipt of this letter.

PWI (I) Northern Railway, Sultanpur.

(P37) 96 /2

In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Petition No. of 1985.



Sri Pal and others

Petitioners

Versus

Divisional Railway Manager and others

Opposite Parties

AFFIDAVI T

I, Sri Pal, aged about 31 years, son of Sri Dwarika, resident of P.W.I.(I), Workshop, Northern Railway, Sultanpur, do hereby solemnly affirm and state on oath as under:-

- no. 1 and the pairokar of petitioners nos. 2 and 3 and as such is fully conversant with the facts of case.
- 2. That the contents of paras 1 to 22 of the accompanying writ petition are true to my knowledge.

Opties Allahamo

May 41 M

27 /31

3. That the Annexures nos. 1 to 9 of the writ petition are the true copies of the original documents.

My 411/11
Deponent

Lucknow: Dated
August 7,1985.

Verification.

I, the above named deponent, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow: Dated August 8,1985.

I identify the deponent who has signed before

eleness usual State
Advocate.

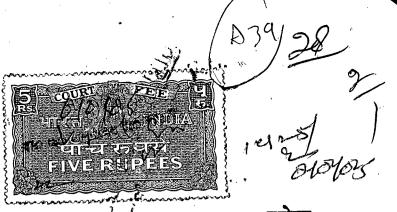
Solemnly affirmed before me on grad at 1130 A.M. D.M. by the deponent, who has been identified by Sri Grad Co. Advocate,

High Court, Lucknow Bench. I have fully satisfied myself by examining the deponent that he understands the contents of this affidavit, which has been read

out and explained by me.

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MATH OBMMSSTOWER



व अदालत श्रीमान्

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वादी (अपीलान्ट)

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बनाम

प्रतिवादी (रेस्पाडेन्ट)

🐠 नं० मुकद्दमा

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ऊपर लिसे मुकहमा में अपनी ओर श्री

VISHAL SINGH

वृक्तीर्ल क्ष्रीर्टी के मार्गोदय एडवोकेट

नाम फरीकेन बनाम

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकींल द्वारा जो कुछ पेरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावें या कोई रुपया जमा करें मा हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह मी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे बकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समव पर काम आवे।

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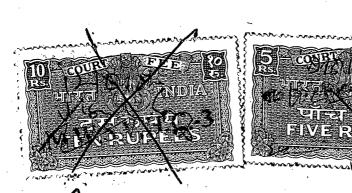
हस्ताक्षर 1 मा पाल 2 जीता

साक्षी (गवाह) साक्षी (गवाह) 🗓 राज्य प्राप्त विनांक सन् १६ 🛇 ई०.

"In the Hon ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

C.M. Application No

writ Petition No. 391



1 CPS BS

Sri Pal and others

Petitioner

Diwisional Railway Manager and others

Opposite Parties.

Application for Stay

The petitioners above named most respectfully submit as under :-

That for the facts and circumstances l. mentioned in the accompanying writ petition, it is necessary and expedient in the ends of justics that the order, Annexure 9, dated 23.7.1985 to the writ petition be stayed, pending disposal of the writ petition.

WHEREFORE it is most respectfully prayed that Your Lordships may be pleased to stay the operation of the order dated 23.7.1985, Annexure 9 to the writ petition, pending disposal of the writ petition.

Counsel for the Petitioners

Lucknow: Dated

August 9 ,1985. ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD Date of
which
case is
adjourned Note of progress of proceedings and routine orders Date 1 2 3 am. An No 9179 Dunk-S. Varn

Husems (

ther GBS 5

In The Central Administrative Tribunal,

Circuit Bench, Lucknow. M. P. \sqrt{c} . 602/q0(L)

Civil Misc. Application No. of 1990 (T)

In Re:

Registration (T.A.) No. 1918 of 1987 (T)

Sri Pal and Others Petitioners/Applicants.

Versus

D.R.M. and Others Opposite Parties/ Respondents.

Fixed For 24.9.90

APPLICATION FOR CONDONATION OF DELAY IN FILING COUNTER REPLY.

That delay in filing Counter Reply is not intentional or deliberate but due to administrative and bonafide reason's which deserves to be condoned.

PRAYER

Wherefore, it is most respectfully prayed that in the interest of justice, delay in filing counter reply may kindly be condoned and counter reply may be taken on record.

Lucknow.

Dated: 13 9.96

(ANIL SRIVASTAVA) ADVOCATE

Counsel for Respondents.

filed today

In The Central Administrative Tribunal,

Circuit Bench, Lucknow. M. P. No. 603/90(C)

In Re:

Registration (T.A.) No. 1918 of 1987 (T) (Writ Petition No. 3918 of 1985)

Sri Pal and Others Petitioners/Applicants.

Versus

D.R.M. and Others Opposite Parties/ Respondents.

Fixed For 24.9.90

Application for vacation of Interim Order

That for the facts and reasons stated in the accomanying Counter Reply, it is most respectfully preyed that in the interest of justice the interim order granted in this case may kindly be vacated and ad-interim order the said effect may also be passed.

Lucknow.

Dated: 13.9.90

(ANIL SRIVASTAVA)
ADVOCATE

Counsel for Respondents.

In the Central Administrative Tribunal,

Circuit Bench, Lucknow.

Civil Misc. Application No.

MEP No. of 1990 (L)

In Re:

MP. No. 604/90h,

Registration (T.A.) No. 1918 of 1987 (T)

Sri Pal and others

Petitioners/ Applicants.

Versus

D.R.M. and others .

Opposite parties/

Respondents.

Fixed For 24.9.90

Preliminary Objections

- That the writ petition has not yet been 1. admitted.
- That Union of India, which is a necessary 2. party has not been impleaded as a party in this case.
- That this case suffers from non-joinder of 3. necessary party.
- 4. That in view of the above reasons, the following legal preliminary objections may be decided before taking up the case on merits.

"Whether this case would be maintainable without impleading Union of India as a party ?"

Lucknow.

Dated: 13.9.90

full Trivaslan Alv.

Ans

In The Central Administrative Tribunal, Circuit Bench, Lucknow.

Registration (T.A.) No. 1918 of 1987(T) (Writ Petition No. 3918 of 1985)

Sri Pal and Others .

Petitioners/ Applicants.

Versus

D.R.M. and Others

Opposite Parties/ Respondents.

Fixed For 24.9.90

Counter Reply on Behalf of All the Opposite Parties/Respondents

I, Awand S. Whali working as

Divisional Personnel Officer under the

Divisional Railway Manager, Northern Railway, Hazratganj

Lucknow do hereby solemnly affirm and state as under:-

- In the official above named is working under the opposite parties/respondents as such he is full conversant with the facts and circumstances of the case and has been authorised by all the opposite parties/respondents to file this counter reply on their behalf:-
- 2. That the contents of para 1 of the writ petition are not admitted. The petitioner No. 1 was initially appointed on 5.12.72 where he worked upto 17.9.74 in broken periods as casual labour

Contd....2

(A vc)

under the office of Assistant Engineer, Faizabad.

The petitioner No. 2 also worked as casual labour from 24.2.75 to 29.8.77 under the office of Assistant Engineer, Sultanpur.

- 3. That the contents of paras 2 and 3 of the writ petition are admitted.
- 4. That the contents of para 4 of the writ petition are denied. However, it is true that Sri Raja Ram permanent gangman of Welding team of permanent way Inspector, Faizabad was directed to work at Sultanpur but petitioners No. 1, 2 and 3 were not sent from Faizabad as petitioners No. 1 and 2 were out of employment since 17.9.76 and 29.8.77 respectively while the petitioner No. 3 was never appointed under Assistant Engineer, Faizabad
- That the contents of para 5 of Writ petition are denied. Petitioner No. 1, 2 and 3 were never directed from Faizabad to Sultanpur to work in Welding Team from 5.3.78 and they came to & Sultanpur on their own accord as none of the petitioners were working under Faizabad when Welding Team was started from 5.3.78. Petitioner No. 3 had never worked in Railways prior to 2.1.78. Annexure No. 1 of the Writ petition is not the copy of sanctioned ELA as stated by the petitioner.
- 6. That the contents of para 6 of writ petition are admitted.
- 7. That the contents of para 7 of writ petition are not admitted as stated. The reversion orders

 Contd...3





were issued as a result of decision arrived at during PNM (Permanent Negotiating Machinary) with DRM (Divisional Railway Manager) and with URMU (Uttariya Railway Mazdoor Union) of which the petitioners were enrolled members. Since the petitioners no. 1 and 2 were casual labourers only, as such they were not competent to get permanent appointment unless they successfully qualify the screening. It is, however, admitted that they were somehow by mistake given the authorised scale of pay and all other benefits of temporary employee but later on it was found that they were wrongly given the authorised scale, therefore, the competent authority withdrew the previous order passed in regard to grant of authorised scale of welder.

- 8. That the contents of paras 8 to 11 of the writ petition are admitted, so far it is a matter of record but rest of the contents are denied.
 - That the contents of para 9 of the writ petition are not admitted as alleged. It was never intended by the Railway Administration to give any harm to any of the petitioners. Only as a result of negotiations between the Railway Administration and the recognised union of the employees i.e.

 U.R.M.U., of which the petitioners were also members, the said decision was arrived at. It may be clarified here that the said U.R.M.U. always pleads for the welfare and benefit of the employees with the Railway Administration. It is on their accord and it was decided that no artisan scale recommendations should be given to casual labour

in the larger interest of the employees.





- 10. That the contents of paras 13 and 14 of the writ petition are admitted.
- 11. That the contents of para 15 of the writ petition are not admitted as stated. The petitioners are not entitled for regular appointment after completion of 6 months regular service, as they were appointed only for job of casual labour for specific period and on completion of sanctioned period and completion of the work on which they were working, they may be put off from the work. They have not passed the requisite test for permanent appointment as alleged.
- 12. That in reply to the contents of para 16 of the writ petition only this much is admitted an order of requision was passed on 15.7.85 as per decision between Railway Administration and U.R.M.U. The rest of the contents of the para are denied. The correct position has already been explained in the paras hereinabove.
- 13. That the contents of para 17 of the writ petition are denied and it is submitted that the petitioners were engaged against the sanction for definite period and after completion for definite of the said panctioned period, their services were liable to be automatically terminated, as such they have no legal right over the work/place, where they were working as their nature of work was of

ATTENDED

Contd....5



casual mature, as such they are not entitled to any relief by this Hon'ble Tribunal.

- 14. That the contents of para 18 of the writ petition are denied. The persons employees named in the para were not working in the same unit in which the petitioners were working hence inference drawn in this para is quite irrelevant and the services of the petitioners can not be compared with the said persons.
- 15. That the contents of para 19 of the writ petition are categorically denied. No persons junior to the petitioners in the same unit were kept and the petitioners were put out as alleged. The petitioners have completed 120 days of continuous service.
- 16. That the grounds mentioned in para 20 of the writ petition are vague, irrelevant, misconceived, illegal and not applicable to this case. The writ petition itself is devoid of merits as such deserves to be dismissed against the petitioners and in favour of the answering respondents.

Lucknow
Dated: 13.9.90



<u>Verification</u>

I, the official above named do hereby verify contents of para 1 of this application/reply is

Contd....6





true to my personal knowledge and those of paras 2 to 16 of this application/reply are believed by me to be true on the basis of records and legal advice.

Lucknow.

Dated: 13.9.90

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